

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No.1252 of 2012 (O&M)

New India Assurance Company Limited

..... Appellants

V/s

Gulab Devi and others

..... Respondents

1. Gulab Devi wife of Sultan Singh (Mother of deceased Kapil)
2. Billu minor son of Sultan Singh (Brother of deceased Kapil)
3. Suman minor daughter of Sultan Singh (Sister of deceased Kapil)
minors through their mother and natural guardian Gulab Devi.
All residents of village Khatipuri, Tehsil Khetari and
District Jhunjjunun (Rajasthan)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **27.03.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
11th February 2019.

V. P. Singh
Superintendent (Judl.),
For Registrar (Judicial)

R. Singh
11/2/19

